

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00697/2019
Chandigarh, this the 15th day of July, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)

...
Roop Kaur D/o Late Sh. Raghbir Singh, W/o Sh. Sukhvir Singh, age 56 years, Instructor (Group C), Government Industrial Training Institute for Women (Gitiw), Sector 11 C, Chandigarh 160011.

....**Applicant**

(Present: Mr. Arvind Galav, Advocate)

Versus

1. Chandigarh Administration through Home Secretary, Technical Education, U.T. Secretariat, Sector 9, Chandigarh – 160009.
2. Secretary, Technical Education, U.T. Secretariat, Sector 9, Union Territory, Chandigarh – 160009.
3. Director, Technical Education, U.T. Secretariat, Sector 9, Union Territory, Chandigarh – 160009.
4. Rajnish Bala, Group Instructor (on extension) in Government Industrial Training Institute for Women (Gitiw), Sector 11 C, Chandigarh – 160011.

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Respondents

(Present: Mr. Arvind Moudgil, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Heard.
2. At the very outset, learned counsel for the applicant suffered a statement at the bar that the applicant would be satisfied if the respondents are directed to decide the legal notice dated 16.05.2019 (Annexure A-12) served by the applicant, which stands unanswered till date.

3. Issue notice to the respondents.
4. At this stage, Mr. Arvind Moudgil, Advocate, appears and accepts notice on their behalf. He does not object to the disposal of the O.A., in the above terms. He, however, prays for grant of two months time so that the grievance of the applicant could be ventilated.
5. In the wake of above, the O.A. is disposed of, in limine, with a direction to the respondents to consider and decide the issue, raised in the indicated legal notice (Annexure A-12), by passing a reasoned and speaking order in accordance with law, within a period of two months from the date of receipt of a copy of this order.
6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

(A.K. BISHNOI)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 15.07.2019